

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex (BDA)
Indiranagar
Bangalore - 560 038

Dated : 2 JUL 1992

MISCELLANEOUS
PETITION NO. 122/92 APPLICATION NO (S) 1112 / 88
IN
W.P. NO (S)

Applicant(s)

Shri B.R. Sampath

To

1. Shri B.R. Sampath.
846, 1st Main
1st Block, HFL III Stage
B.D.A. Layout
Bangalore - 560 075
2. Shri T.R. Sridhar
Advocate
No. 11, II Floor
'Sujatha Complex', 1st Cross
Gandhinagar
Bangalore - 560 009
3. The Secretary
Ministry of Urban Development
Nirman Bhavan
New Delhi - 110 011
4. The Director General (Works)
Central Public Works Department
Nirman Bhavan
New Delhi - 110 011
5. The Chief Engineer (Valuation)
Income-tax Department
Chordia Bhavan
623, Mount Road
Madras - 600 006

Respondent (s)

V/s The Secretary, M/o Urban Development,
New Delhi & 4 Ors

6. The Secretary
Ministry of Personnel,
Public Grievances & Pension
6th Floor, Nirvachan Sadan
Ashoka Road
New Delhi - 110 001
7. The Accountant General
Karnataka
Bangalore - 560 001
8. Shri M. Vasudeva Rao
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : FORWARDING COPIES OF THE ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of the ORDER/~~STAY~~/
~~INTERIM~~ORDER passed by this Tribunal in the above said M.P.
application(s) on 25-6-92.

M. Vasudeva Rao
DEPUTY REGISTRAR
(JUDICIAL)

2/7/92

OK

Received and 2/7/92

Date	Office Notes	Orders of Tribunal
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(SFR)M(J)/(SG)M(A)

JUNE 25, 1992.

ORDER ON M.P.NO.122 OF 1992
IN O.A.NO. 1112 OF 1988

After hearing Sri M.Vasudeva Rao for the petitioners in this M.P and Sri T.R.Sridhar for the respondent we find no substance in this M.P.

The M.P filed is one seeking extension of time by 6 months for compliance with the directions given by this Tribunal in O.A.No.1112 of 1988. On a perusal of the order sheet it is seen that on the last occasion time was extended for compliance of the directions given by three months with effect from 8-2-1991 and the said time expired somewhere in the month of May, 1991. Thereafter the respondents in the O.A did not file any application seeking further extension of time and they have chosen to file M.P.No.122 of 1992 only, in the month of February, 1992 seeking extension of time by 6 months. Even after this M.P.122 of 1992 came to be filed nearly 6 months have passed and the M.P has not been disposed of due to the contempt petition having been filed by the original appli-

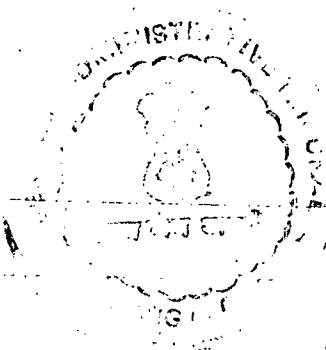


In the Central Administrative Tribunal
Bangalore Bench,
Bangalore

A.No. 1112/88

ORDER SHEET (contd)

Date	Office Notes	Orders of Tribunal
		<p>cant which is also pending in C.P.No. 102 of 1990. There is, therefore, no justification whatsoever for granting extension of time for compliance which has been sought by a belated application filed in February, 1992 when the time extended originally, ended somewhere in the month of May, 1991. M.P.No.122 of 1992 is accordingly dismissed.</p>



Sd-

MEMBER (A)

Sd-

MEMBER (J)

TRUE COPY

[Handwritten Signature]
2/7/92

**SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE**

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA)
Indiranagar
Bangalore - 560 038

Dated : 12 FEB 1991

MISCELLANEOUS
PETITION NO.
2/91 IN

APPLICATION NO (S) 1112 /88(F)
W.P. NO (S) _____ /

Applicant(s)

Shri B.R. Sampath
To

V/s

Respondent (s)

The Secretary, M/o Urban Development,
New Delhi & 4 Ore

1. Shri B.R. Sampath
846, 1st Main
1st Block, HAL III Stage
B.D.A. Layout
Bangalore - 560 075
2. Dr M.S. Nagareja
Advocate
35 (Above Hotel Swagath)
1st Main, Gandhinagar
Bangalore - 560 009
3. The Secretary
Ministry of Urban Development
Nirman Bhavan
New Delhi - 110 011
4. The Director General (Works)
Central Public Works Department
Nirman Bhavan
New Delhi - 110 011
5. The Chief Engineer (Valuation)
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623, Mount Road
Madras - 600 006
6. The Secretary
Ministry of Personnel,
Public Grievances & Pension
6th Floor, Nirvachan Sadan
Ashoka Road
New Delhi - 110 001
7. The Accountant General
Karnataka
Bangalore - 560 001
8. Shri M. Vasudeva Rao
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of the ORDER ~~ISSUED~~

~~INTERNAL ORDER~~ passed by this Tribunal in the above said M.P.

~~APPLICATION(S)~~ on 8-2-91.

Received
2 mb
14/2/91

of for DEPUTY REGISTRAR
(JUDICIAL)

**In the Central Administrative
Tribunal Bangalore Bench,
Bangalore**

M.P. No. 2/91 in O.A. No. 1112/88(F)

B.R. Sampath

V/s The Secy, M/o Urban Development,
New Delhi & 4 Ors

Dr M.S. Nagaraja

M. Vasudeva Rao


Date	Office Notes	Orders of Tribunal
8.2.1991		<p><u>SFRMJ/SGMA</u></p> <p>Learned counsel appearing for the petitioner and the respondents are present. We have heard them. Shri V.Rao appearing for the petitioners in this M.P. brought to our notice the difficulties that are being faced by the Department in carrying out the directions given by this Tribunal which have been spelt out in para 5 of the petition filed by him and requested that the Tribunal may grant six months more time to comply with the directions passed in the application. Learned counsel appearing for the original applicant ie., B.R.Sampath submitted that the directions ^{was} given by this Tribunal as early as in the month of January 1989 and now nearly two years have elapsed and as such there is no justification for the respondents in the main application to seek for further time.</p> <p>Considering the grounds on which extension of time is sought and having regard to the facts and circumstances of the case we think xxxxxxxxxxxx xxxx a further time of three months at the most would be justified and we accordingly give extension of time by 3 months from today to comply with the directions given by this Tribunal in DA No. 1112/88. The respondents should carry out ^{comply with} the directions of this Tribunal within that time and no further time should be asked for on this score. With these observations we dispose of the M.P.</p>

Sd/-

M(J)

Sd/-

M(A)


 SECTION OFFICER
 CENTRAL ADMINISTRATIVE TRIBUNAL
 BANGALORE BENCH
 BANGALORE